

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 350/2003 in OA No. 3019/2002

New Delhi, this the 18th day of November, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Jokhu Ram
Booking Clerk under
Station Master
Northern Railway, Ghaziabad Applicant
(Shri Prakash Chandra, Advocate)

versus

Union of India, through

1. General Manager
Northern Railway
Baroda House, New Delhi
2. DRM, Northern Railway
New Delhi Respondents

ORDER(in circulation)

Shri S.K. Naik

On perusal of the review application filed against the order dated 2.09.2003 by which OA No. 3019/2002 was dismissed being devoid of merit, we find that the applicant has again taken the same ground that his case is covered by the judgement of Bhagat Ram Vs. State of HP AIR 1983 SCC 454, while we have already held that the issue involved in that case was different from the review applicant's case and would not come to the rescue of the applicant. That apart, RA does not come within the four corners of Order 47, Rule 1 CPC, warranting a review. RA is therefore dismissed.

(S.K. Naik)
Member(A)

(V.S. Aggarwal)
Chairman

/gtv/